©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	**2018 ഒക്ടോബർ 9** 9th October 2018 **1194 കന്നി 23** 23rd Kanni 1194 **1940 ആശ്വിനം 17** 17th Aswina 1940	നമ്പർ No. **40**

PART IV

Private Advertisements and Miscellaneous Notifications

NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Priyadarshini P, Adrukuzhi House, Edneer P. O., Pady, Kasaragod District, Pin-671 541, holder of S.S.L.C. No. P 009371 with Register No. 100689 of March 2014, Higher Secondary Examination Certificate No. HSE 5/2016/434200 with Register No. 3442660 dated 10-5-2016 issued by the Secretary, Board of Higher Secondary Examination, Thiruvananthapuram, Birth Certificate with Registration No. 643/98, date of Registration 17-2-1998 issued by Registrar of Birth and Death (Health Inspector Gr.1), Kasaragod Municipality, Aadhaar No. 5514 0083 5174 issued from Unique Identification Authority of India, Ration Card No. 2468045898 dated 17-6-2017 issued by Taluk Supply Officer, Kasaragod, have changed my name as Priya P.

This change will come into effect in all records related to me.

Kasaragod,
23-8-2018. PRIYADARSHINI P

NOTIFICATION

It is hereby notified for the information of all authorities concerned and the public that I, Hamza C. M., Steel Home, Near GBLPS, Arikkady, P.O. Kumbla, Manjeshwar Taluk, Kasaragod District, Pin-671 321, holder of S.S.L.C. No. EE 18046 with Register No. 300031 of August 2010, also known as Hamza Steel in the Aadhaar No. 6722 2055 1783 issued by the Unique Identification Authority of India, Ration Card No. 2481038298 (Sl. No. 3), dated 3-7-2017, issued by the Taluk Supply Officer, Manjeshwar is one and the same person. Hereafter I will be known by the name Hamza Steel only.

This change will come into effect in all records related to me.

Arikkady,
23-8-2018. HAMZA C. M.

ബഹുമാനപ്പെട്ട ഹരിപ്പാട് മുൻസിഫ് കോടതി മുമ്പാകെ

O. P. (SUCCESSION) 5/2018

ഹർജിക്കാർ:

1. ഈശ്വരിക്കുട്ടിയമ്മ
2. ഗീത, പി.
3. അഞ്ജലി അനൂപ്
4. അരുൺ, ബി.

എതിർ കക്ഷികൾ : ഇല്ല.

മേൽ നമ്പറിൽ ഹർജിക്കാർ ഹരിപ്പാട് പിലാപ്പുഴയിൽ, കൃഷ്ണാഞ്ജലിയിൽ മരിച്ചുപോയ റിട്ടയേർഡ് പ്രൊഫസർ ഭാർഗ്ഗവൻ പിള്ളയുടെ അനന്തരാവകാശികൾ എന്ന നിലയിൽ പരേതന്റെ ഹരിപ്പാട് സബ് ട്രഷറിയിലെ P. T. S. B. 1097-ാം നമ്പർ പെൻഷൻ അക്കൗണ്ടിലെ ഡെപ്പോസിറ്റ് തുക 2-ാം ഹർജിക്കാരി വാങ്ങിയെടുക്കുന്നതിനും പരേതന്റെ പേരിലുള്ള KL. 29 K. 2321 നമ്പർ മാരുതി സ്വിഫ്റ്റ് ഡിസയർ കാർ 2-ാം ഹർജിക്കാരിയുടെ പേരിലേക്ക് മാറ്റുന്നതിനും സക്സഷൻ സർട്ടിഫിക്കറ്റിന് അപേക്ഷിച്ചിട്ടുള്ളതും ടി ഹർജി ബഹുമാനപ്പെട്ട ഹരിപ്പാട് മുൻസിഫ് കോടതി 2018 നവംബർ മാസം 2-ാം തീയതിയിലേക്ക് വിചാരണക്കു വച്ചിട്ടുള്ളതുമാണെന്ന വിവരം സകലമാന പേരെയും തെര്യപ്പെടുത്തിക്കൊള്ളുന്നു.

എസ്. ബിജുകുമാർ,
ഹർജിക്കാർ ഭാഗം അഡ്വക്കേറ്റ്.

KERALA STATE GOODS AND SERVICES TAXES DEPARTMENT

NOTIFICATION No. 10/2018-STATE TAX

No. CT/22046/2017-C1. *Thiruvananthapuram, 17th September 2018.*

In exercise of the powers conferred by section 168 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017) read with sub-rule (5) of Rule 61 of the Kerala State Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as the said rules), the Commissioner, on the recommendations of the Council, hereby makes the following amendments in Notification Number 3/2017-State Tax dated the 31st August, 2017, published in the Kerala Gazette No. 39, Volume VI, dated the 3rd October, 2017, Part IV, namely:—

In the said notifications,

(a) for the table, the following table shall be substituted